

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32122/2017

(Arising out of impugned judgment and order dated 29-09-2016 in SAD No. 1124/2010 passed by the High Court of Judicature at Allahabad)

DURGESH KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 05-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Dinesh Kumar Tiwary, Adv.
Mr. Santosh Kumar Tripathi, AOR

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The appellant is permitted to file additional documents within four weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

